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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 398 OF 1995

WEDNESDAY, THIS THE 16th DAY OF APRIL, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN
HON'BLE MAD GEN K. K. SRIVASTAVA, MEMBER (A)

Shri Hamid Ashraf,
s/o Shri Akhlaq Ahmad,
r/o C-686,
Kareilly,
Allahabad.

.....Applicant

(By Advocate : Shri N.A.Khan & R. Iqbal - Absent)

V E R S U S

1. Union of India through Secretary,
Ministry of Railway,
New Delhi.
2. Chairman Railway Board,
Rail Bhawan,
New Delhi.
3. General Manager,
N.E. Railway,
Gorakhpur.
4. Chief Personnal Officer,
N.E. Railway, Gorakhpur.
5. The Chairman, Railway Recruitment Board,
Gorakhpur.
6. Shri Bagreedan,
Chairman Railway Recruitemtn Board,
Deputy Controller of Stores II,
N.E. Railway,
Gorakhpur.Respondents

(By Advocate : Shri V.K. Goel)

O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

By this O.A. filed under section 19 of Administrative

(R)

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Tribunals Act, 1985, the applicant has prayed to quash the selection proceedings under which written examination was held on 04.11.1994 and interview took place on 25, 26, 27 & 28.04.1995 for selecting PWI Grade-III.

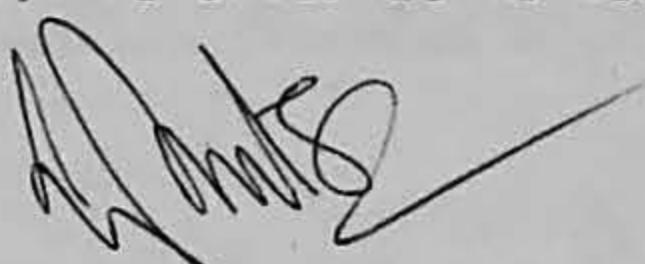
2. The facts of the case as stated by the applicant are that he passed Diploma Examination from Handia Polytechnic Handia, Allahabad and was awarded Diploma in Civil Engineering. In pursuance of advertisement notice No.1/93-94 he applied for the post of PWI Grade-III. He was allotted Roll No.3610 to appear in the written examination. The written examination was held on 30.07.1994 at Lucknow and result was declared on 01.11.1994. The candidates who passed the written examination were called for interview in the office of respondent No.6 on 24.11.1994. It is claimed that applicant also was successful in written examination and was called for interview. Thereafter, it has been alleged, that respondent No.6 contacted applicant and his father and demanded money. As the money was not paid, he was not selected, ~~it is claimed~~ ~~that~~ though he performed very well.

3. Respondents have filed counter reply denying the ~~widely~~ allegations made by the applicant. It has been stated that the selection proceedings were completed according to rules and selection did not suffer from any illegality, unfairness and untransparency. It is also submitted by the counsel for the respondents that applicant has not ~~been~~ impleaded ~~of~~ any candidates who were selected for appointment as PWI Grade-III

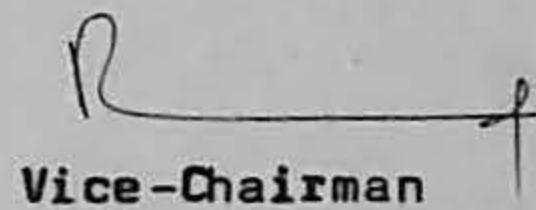
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hence applicant is not entitled for any relief.

4. We have considered the submissions made by the counsel for the respondents and perused the material available on record. We do not find any substance in the allegation made by the applicant against respondent No.6. The allegation made are not corroborated by any material. ^{Otherwise above} ~~However~~, applicant is not entitled for any relief, as persons selected have not been impleaded. The applicant has prayed to quash the selection proceedings. In the circumstances, O.A. has no merit and is dismissed. No order as to costs.



Member (A)



Vice-Chairman

shukla/-